

In the National Company Law Tribunal, Jaipur

Item No. 210

CP No. (IB)-287/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Saptgiri Commodity Pvt. Ltd.

.....Applicant/Petitioners

VS.

Prayag Polytech Pvt. Ltd.

.....Respondent

Order delivered on 22.11.2019

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Attendance marked but not legible

For Respondent(s) : Virender Ganda, Sr. Adv.
Vipul Ganda, Adv.
Sandeep Taneja, Adv.
Puneet Maheshwari, Adv.
Shelly Khanna, Adv.
Preeti Nair, Adv.

ORDER

Heard the submissions made by the counsels for both the parties. The counsel is directed to make necessary corrections in the Court records denoting correct status of the applicant in terms of the provisions of IBC, 2016. Post the matter to 19.12.2019.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**